



2026:AHC-LKO:17122-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 11507 of 2014

Vinod Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Housing And 2 Ors.

.....Respondent(s)

Counsel for Petitioner(s)	: Atul Kumar Dwivedi, Abhinav Singh, Alok Kumar Pandey, Ashwini Kumar Tripathi
Counsel for Respondent(s)	: C.S.C., Ajay Kumar Singh, Gaurav Mehrotra, Rajiv Shukla, Siddharth Kumar Sharma, Waseeq Uddin Ahmed

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. None appears for the petitioner to press this public interest litigation.
2. In view of the moratorium order dated 25.02.2025 passed by the National Company Law Tribunal under Section 14 of the Insolvency and Bankruptcy Code, 2016 we **dispose of** this writ petition, however, with liberty to the petitioner to file a fresh writ petition if the cause so arises/subsists in future and if the law so permits.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

March 9, 2026

R.K.P.